

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

7. C.P.(CAA)/56(MB)2024
IN
C.A.(CAA)/152(MB)2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.04.2024**

NAME OF THE PARTIES: Lennox Investment Private Limited.

Appearance:

For the Petitioner: Adv. Ajit Singh Tawar a/w Mr. Kaushal Kumar

SECTION 230-232 OF COMPANIES ACT, 2013

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

C.P.(CAA)/56(MB)2024

1. Heard the Learned Counsel appearing for the Petitioner Companies and above Company Petition is **admitted**, returnable by **21.05.2024**.
2. The Petitioner shall publish the notice at least 10 days before the next date of hearing in two newspapers, i.e., "**Navshakti**" in Marathi language and "**Financial Express**" in English language.
3. Learned Counsel for the Petitioner Companies states that all compliances have been made to the directions given in the Order dated 18.10.2023 passed in CA(CAA)/152/MB-III/2023.
4. The Petitioner Companies shall issue notices through R.P.A.D./ Speed Post/ Email and Hand Delivery upon: - (i) Regional Director, Western Region, MCA, Mumbai; (ii) Registrar of Companies, Mumbai; (iii) concerned Income Tax Authority within whose jurisdiction the Petitioner

Companies' assessments are made; (iv) Nodal Office of Income Tax Department i.e. Pr. CCIT, Mumbai, 3rd Floor, Aayakar Bhawan, Mahrishi Karve Road, Mumbai (v) concerned GST Authorities; (vi) Official Liquidator; (vii) Securities and Exchange Board of India (SEBI); (viii) Bombay Stock Exchange (BSE); and (ix) National Stock Exchange (NSE), informing the date fixed for hearing as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, with a direction that they may submit their representation, if any, within 30(thirty) days from the date of receipt of such notice.

5. The Petitioner Companies shall file a compliance Affidavit regarding the issue of advertisement of the notice of the hearing of the Company Scheme Petition as well as the dispatch of notices to the above-mentioned concerned authorities stating that the same has been duly complied with the Registry in regard to the directions of this Tribunal.
6. In the meanwhile, the OL, ROC, and RD shall file their report, if not filed already, before the next date of hearing.
7. List the matter on **21.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)